

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.101
IB-40(ND)/2024

IN THE MATTER OF:

SWAMIH Investment Fund

.... **APPLICANT/PETITIONER**

Vs.

Shree Vardhman Infrahome Private Limited

.... **RESPONDENT**

SECTION

U/s 7 of IBC, 2016

Order delivered on 31.01.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Deeksha L. Kakar, Ms. Natasha Tuli, Mr. Shashank Singh, Ms. Akansha Chaudhary, Advocates

For the Respondent :

ORDER

An advance copy of the application has already been served through e-mail dated 18.01.2024.

Issue notice to the Respondent.

The Applicant is directed to serve notice alongwith copy of application to the Respondent and file proof of service alongwith affidavit of service within three days.

The Respondent is directed to file reply to the above application within one week after receipt of notice.

List the matter for arguments on **14.02.2024**.

-SD-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-SD-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)